

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

19.03.2015

OA No. 291/00152/2015

Mr. P.N. Jatti, Counsel for applicant.

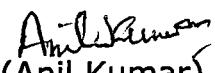
Heard learned counsel for the applicant. The applicant has filed the present OA being aggrieved by his prolonged suspension. To this effect, he has filed a representation dated 29.01.2015 (Annexure A/1) before the Chief Post Master General, Rajasthan Circle, Jaipur that is Respondent no. 2.

In the interest of justice, respondent no. 2 that is Chief Post Master General, Rajasthan Circle, Jaipur is directed to consider and decide the representation of the applicant dated 29.01.2015 (Annexure A/1) within a period of two months from the date of receipt of a copy of this order by passing a reasoned & speaking order according to the provisions of law.

The learned counsel for the applicant is also directed to provide a copy of the paper book of the OA along with a copy of this order.

If the applicant is aggrieved by the decision of respondent no. 2 on his representation, he is at liberty to redress his grievance according to the provisions of law.

With these directions, the OA is disposed of with no order as to costs.


(Anil Kumar)
Member (A)

Abdul